

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN.): (a) and (b) Government of India have been following an integrated energy system policy for the country as a whole. The Sixth Five Year Plan recognises the need for formulation of an overall energy strategy. The elements of the energy strategy being followed are as follows: —

1. accelerated exploitation of domestic conventional energy resources—oil, coal and hydro and nuclear power;

2. management of oil demands;

3. energy conservation;

4. exploitation of renewable sources of energy like energy forestry and bio-gas, specially to meet the energy requirements of rural communities; and

5 intensification of research and development in emerging energy technologies.

Category of formulations	Claimed licensed capacity	Unit	Production during		
			1977-78	1978-79	1979-80
			(ending June)		
1. Liquids (Orals/parenterals)	1207	Kilo Ltrs.	2490	2956	3905
2. Tablets/Capsules	576	Mill Nos.	1604	1554	2077
3. Solids/Powders/Oints/Malt	134	Tonnes	547	665	1003

(c) In the interests of maximising production, Government have decided to recognise installed capacities in excess of licensed capacities in the case of a number of industries, including the drug industry. The recognition of the excess capacity of M/s. Glaxo as those of other drug companies will be governed by the Policy announced in this Ministry's Pre[^]s Note Dated 17-10-1981. Action on any excess production beyond the permitted levels in

**Exceeding of licensed capacity 1>y
M/s. Glaxo Ltd.**

781. SHRI JAGADISH JANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that M/s. Glaxo Ltd. have exceeded their licensed capacity for a large number of drug formulations;

(b) if so, what are the details thereof for the past three years; and

(c) what steps are being taken by Government to see that M/s. Glaxo Ltd. do not exceed their licensed capacity in future and what action his Ministry propose to take regarding unauthorised production?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) M/s. Glaxo Labs. (I) Ltd., on the basis of data made available in connection with the recognition of excess installed capacities of formulations, are observed to have exceeded their claimed licensed capacities in respect of the following categories: —

the future will be taken as per the Policy/provisions then in force.

**Production of bulk drugs by
M/s. Glaxo Ltd.**

782. SHRI JAGADISH JANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that M/s. Glaxo Limited were not producing